



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ६२(२)]

शुक्रवार, फेब्रुवारी २८, २०१४/फाल्गुन ९, शके १९३५

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Bill, 2014 (L.A. Bill No. IX of 2014), introduced in the Maharashtra Legislative Assembly on the 28th February 2014, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. IX OF 2014.

A BILL

*further to amend the Maharashtra Slum Areas
(Improvement, Clearance and Redevelopment) Act, 1971.*

Mah. XXVIII of 1971. WHEREAS it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014.

Mah. XXVIII of 1971. 2. In section 3Y of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971(hereinafter referred to as "the principal Act"), in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted. Amendment of section 3Y of Mah. XXVIII of 1971.

Amendment
of section 3Z
of Mah.
XXVIII of
1971.

3. In section 3Z of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

Mah. X
of
2002.
Mah. of
2014.

Amendment
of section
3Z-1 of Mah.
XXVIII of
1971.

4. In section 3Z-1 of the principal Act, in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted.

Amendment
of section
3Z-2 of Mah.
XXVIII of
1971.

5. In section 3Z-2 of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

Mah. X
of
2002.
Mah. of
2014.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (Mah. XXVIII of 1971) has been amended by the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001 (Mah. X of 2002) so as to incorporate Chapter I-B, wherein provisions of sections 3X, 3Y and 3Z have been made to provide for issuance of photo-pass to the protected occupiers and maintenance of register and also for protection, relocation and rehabilitation of protected occupiers of dwelling structures in existence on or prior to the 1st January 1995. In some vital public projects, like Mumbai Urban Infrastructure Project (MUIP) and Mithi River Project, the State Government has extended the cut-off date of 1st January 1995 to 1st January 2000, before the Hon'ble High Court had passed order on the 20th November 2006 in the P.I.L. No. 637/2003, and also in Mumbai Airport Development Project and Dharavi Redevelopment Project, after the passing of the said order dated 20th November 2006 by seeking concurrence from the Hon'ble Supreme Court in S.L.P. No. 3474/2007.

2. The State Government has, since the passing of the said order dated 20th November 2006, taken concerted efforts to address the concerns about the inadequacy of civic infrastructures like parks, play grounds, open spaces, water supply, sanitation, sewerage disposal and public transport through implementing agencies such as Mumbai Metropolitan Region Development Authority, Slum Rehabilitation Authority, Maharashtra State Road Transport Corporation and the Municipal Corporation of Greater Mumbai.

3. The State Government has to fulfill its responsibilities under the said Act to improve the condition of large number of peoples living in Slum Areas especially in Municipal Corporations and Municipal Councils. The State Government is thus required to take all such measures in Slum Areas which will improve the provisions of water supply, drainage and sanitary conveniences, facilities for disposal for waste water, safety and convenience of the public.

4. The State Government has also to take effective measures under the said Act to implement the Slum Rehabilitation Schemes by way of survey and review of existing positions regarding the Slum Areas and to formulate schemes for rehabilitation of Slum Areas and to do all such other acts and things as may be necessary for achieving the objects of rehabilitation of slums. Hence, to provide improvement in quality of life of large number of peoples living in the Slum Areas, the State Government has decided to amend sections 3Y and 3Z-1 of the said Act, suitably, to substitute the date 1st January 2000 in place of 1st January 1995 and also sections 3Z and 3Z-2 of the said Act, consequentially.

5. Hence this Bill.

Mumbai,

Dated the 27th February 2014.

PRITHVIRAJ CHAVAN,

Chief Minister.

FINANCIAL MEMORANDUM

The Bill involves the proposal for amendment of sections 3Y and 3Z-1 of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, suitably, to substitute the date 1st January 2000 in place of the 1st January 1995 and sections 3Z and 3Z-2 of the said Act, consequentially. Thus, no recurring or non-recurring expenditure from the Consolidate Fund of the State would be involved on the enactment of the Bill into an Act of the State Legislature.